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OA.314/2011

5.08.11

**Hon'ble Shri S. P. Singh, Member (A)**

Appl: Shri S. K. Pandey.  
Resp: Shri Narendra Nath.

This case has been allotted to Shri Narendra Nath who will be representing all the respondents. He has also filed power in the office accordingly.

Heard learned counsel for the applicant. Learned Counsel for the applicant submits that the applicant's husband retired in the year 2001 and he seeks time to file particulars of PPO and other particulars regarding his retirement and withdrawal of pension since 2001.

Learned counsel for the respondents submits that if specific date of retirement is given, he will be in a position to help the applicant in tracing out the PPO.

List on 19.8.2011.

*S.P.S.*  
**Member (A)**

O.R.

Vakalatnama  
has been filed  
by Sri Narendra  
Nath, Adv. on  
behalf of O.P.S.

*V.P.  
5.8.11*

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19.8.11.

O.A. No.314/2011

**Hon'ble Shri S. P. Singh, Member (A)**

List revised. There is no body present on behalf of the applicant. Shri Narendra Nath, learned counsel for the respondents is present.

List on 26.8.2011 as fresh.

*S.P.S.*  
**Member(A)**

vidya

26.08.2011

O.A. No.314/2011

**Hon'ble Justice Shri Alok Kumar Singh, M(J)**

List revised. No body is responding for the applicant Sri Narendra Nath for respondents says that probably grievance of the applicant in respect of family pension has been redressed because a letter was written on behalf of respondents to the bank on 17.8.2011. Be that as it may. O.A. is dismissed in default and non-prosecution.

*Singh*  
**Member (J)**

*copy sent  
dictated 26-8-11  
for record  
1-9-2011*

HLS/-